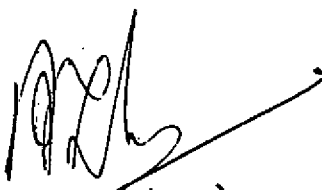


(7)

Date - 28.3.95

Mr. Vaidya, Counsel for applicant requests for an adjournment as his client is from Solapur and he has not received all the papers and that the matter appears for the first time from the sine-die list.

7/6/95 Adjourned to 7-6-95.


(P.P. Srivastava)
M.A.


(M.S. Deshpande)
V.C.

Date - 7-6-95

Mr. B.W. Vaidya, Counsel for the applicant states that since a reference is pending before the Central ^{Govt.} Industrial Tribunal, he wants to withdraw the present case. O.A. is allowed to be withdrawn. No order as to costs.

7/6/95


(P.P. Srivastava)
M.A.


(M.S. Deshpande)
V.C.

7/6/95
Order/Judgement despatched
to Applicant, Respondent (s)
142/95

11/7/95